GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:5452 ANSWERED ON:29.04.2013 MODIFICATION IN CRZ NOTIFICATION Choudhry Smt. Shruti

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has modified many provisions of the draft Coastal Regulation Zone (CRZ) 2010, Notification;
- (b) if so, the details thereof; and
- (c) the extent to which it is likely to be beneficial to the people?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a)to (c) The Ministry of Environment and Forests had constituted a Committee under the chairmanship of Prof. M.S. Swaminathan to review the Coastal Regulation Zone (CRZ) Notification, 1991 and to suggest specific areas that need to be addressed to protect the coast and the communities residing there. The Committee submitted its report with various recommendations for strengthening of the CRZ Notification, 1991, which inter-alia includes protection and conservation of the coastal ecosystem, livelihood security of local communities, introduction of regulation to manage the proliferation of ports along the coasts, introduction of tighter standards for disposal of effluent into coastal waters, etc.

On the basis of the recommendations of the above Committee, draft Notifications on Coastal Regulation of main land and Lakshadweep as well as Andaman & Nicobar Islands were issued in the year 2010 for inviting objections and suggestions as required under the law. The objections and suggestions received on the above two draft Notifications were examined in the Ministry and finally the CRZ Notification, 2011 for the main land and Island Protection Zone (IPZ) Notification, 2011 for Lakshadweep as well as Andaman & Nicobar Islands were issued in January, 2011 in supersession of the CRZ Notification, 1991.

The CRZ Notification, 2011 provides special provision for communities living in certain ecologically sensitive coastal stretches, islands in the backwaters of Kerala, local communities living along the coast of Goa and other traditional coastal inhabitants, slum dwellers and persons living in dilapidated and unsafe buildings in Mumbai. It also provides clear procedure for obtaining CRZ clearance, post clearance monitoring and enforcement mechanism.